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EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

**MINISTRY OF LAW AND JUSTICE
(Legislative Department)**

New Delhi, the 18th March, 2020/Phalguna 28, 1941 (Saka)

**THE LACCADIVE, MINICOY AND AMINDIVI ISLANDS LAND
REVENUE AND TENANCY (AMENDMENT)
REGULATION, 2020**

No. 6 OF 2020

Promulgated by the President in the Seventy-first Year of the Republic of India.

A Regulation further to amend the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy Regulation, 1965.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him:—

1. (1) This Regulation may be called the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy (Amendment) Regulation, 2020.

Short title and commencement.

(2) It shall come into force on such date as the Administrator may, by notification in the Official Gazette, appoint.

Insertion of new section 15A.

2. In the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy Regulation, 1965 (hereinafter referred to as the principal Regulation), after section 15, the following section shall be inserted, namely:—

Reg. 6 of 1965.

Special provisions regarding transfer of certain pandaram lands to Scheduled Tribe Islanders.

"15A. Notwithstanding anything contained in sections 14, 15, 83 and any other provisions of this Regulation and the rules made thereunder, where, a transfer by way of sale or gift of any pandaram land has been made on or before the 31st day of December, 2019, between—

(a) the original allottee under section 14 or his legal heir and successor and the Scheduled Tribe Islander; or

(b) the cowledar or his legal heir and successor and the Scheduled Tribe Islander,

such transfer shall be deemed to be a valid transfer for all purposes under this regulation, and the Scheduled Tribe Islander who is in possession of such pandaram land shall be deemed to be—

(i) the allottee of the land under sub-section (I) of section 14;

(ii) in occupation of the land with lawful authority under section 15,

and shall be eligible to be conferred rights of occupancy under section 83.

Explanation.—For the purposes of this section, the expression "Scheduled Tribe Islander" shall mean a person who belongs to any tribe or tribal community or part of or group within any tribe or tribal community specified in Part I of the Schedule to the Constitution (Scheduled Tribes) (Union Territories) Order, 1951."

C.O. 33.

Amendment of section 83.

3. In section 83 of the principal Regulation,—

(i) in clause (b), the word "or" shall be omitted;

(ii) in clause (c), the word "or" shall be inserted at the end;

(iii) after clause (c), the following clause shall be inserted, namely:—

"(d) the Scheduled Tribe Islander referred to in section 15A."

Amendment of section 98.

4. In section 98 of the principal Regulation,—

(a) in sub-section (I), the words and figures "not exceeding the maximum rent specified in section 104" shall be omitted;

(b) for sub-section (2), the following sub-sections shall be substituted, namely:—

"(2) Every lease of land made after the commencement of this Regulation shall be for a period of not more than sixty years and at the end of the said period, and thereafter at the end of every five years, the tenancy shall, subject to the provisions of sub-section (3), be deemed to be renewed for a further period of five years on the same terms and conditions except to the extent that a modification thereof consistent with this Regulation is agreed to by both parties.

(2A) Notwithstanding anything contained in sub-section (2), where a lease of land is made after the commencement of the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy (Amendment) Regulation, 2020 between the Government and a land owner for a public purpose, the maximum period of such lease shall be ninety-nine years."

5. Section 104 shall be omitted.

Omission of
section 104.

6. In section 105 of the principal Regulation, in sub-section (1), for the words and figures "shall, subject to the provisions of section 104, be the rent", the words "shall be the rent" shall be substituted.

Amendment of
section 105.

RAMNATH KOVIND,
President.

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.